

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 209
(IB)-398/ND/2023

IN THE MATTER OF:
Ugro Capital Ltd.

... **Applicant/Petitioner**

Versus

Amit Jain S/o Ravinder Kumar Jain

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 23.08.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sanjeev Sagar and Adv. Nazia Parveen

ORDER

The present petition has been preferred under Section 95 of the IBC, 2016. Let the limited notice be issued to the Respondent/Personal Guarantor returnable on 05.10.2023. The Applicant undertakes to serve the notice through all modes including E-mail and file an affidavit/proof of service within one week. The petitioner should also enclose a copy of the petition with notice.

List the matter on 05.10.2023.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)